

large number of fast long distance and intercity trains have been introduced, extended and dieselised on important busy trunk routes, augmenting the train accommodation. As a result of these measures, position of overcrowding has generally improved. During rush periods however, e.g. Summer, Puja holdings, Dussehra Diwali etc., there is heavy passenger traffic from Metropolitan cities and other important points. Special arrangements are made for movement of extra passenger traffic by augmenting the loads of existing trains and running holiday specials between these points to cater to the needs of the travelling public. The position is constantly kept under close watch for planning new trains based on traffic requirements, and availability of resources.

Reorganisation of the Railway Board

85. SHRI SHRIKANT VERMA:
SHRI BHAGATRAM

MANHAR:

SHRI YOGENDRA

MAKWANA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal under Government's consideration to reorganise the Railway Board; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b) The Railway Board was re-structured in January, 1978 in accordance with the decision announced by the Minister Of Railways in Parliament on 6-12-1977. No proposal for any further reorganisation of the Board is at present under Government's consideration.

Functioning of private companies imder Government directors

86. SHRI BIR CHANDRA DEB
BURMAN;
SHRI BHUPESH GUPTA:
SHRI INDRADEEP SINHA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it has been found that the functioning of the private companies in which Government officers have been appointed on the board of directors, has improved;

(b) if so, what are the names of such companies;

(c) whether there is any proposal under Government's consideration to appoint Government directors in more companies; and

(d) if so, what are the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b) In order to prevent the affairs of a company being conducted in a manner oppressive to any members of the company or in a manner which is prejudicial to the interests of the company or the public interest Government nominees are appointed in public and private limited companies under section 408 of the Companies Act, 1956. Since 1-1-1973, Government directors have been appointed in the following companies;

1. Andhra Pradesh Private Limited, Vijayawada.
2. Belapur Sugar and Allied Industries Limited, Bombay.
3. Bird & Company Limited, Calcutta.
4. Great Eastern Hotel Limited, Calcutta.
5. Nasik Deolali Electric Supply Company Limited.